

ITEM NO.33

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11950/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 681/1984 passed by the High Court of Judicature at Allahabad]

ASHOK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 141671/2024 - EXEMPTION FROM FILING O.T.

WITH

Crl.A. No. 3855/2024 (II)

IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 193714/2024

FOR EXEMPTION FROM FILING O.T. ON IA 193717/2024

FOR SUSPENSION OF SENTENCE ON IA 19213/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 102860/2025

IA No. 193714/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 193717/2024 - EXEMPTION FROM FILING O.T.

IA No. 102860/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 19213/2025 - SUSPENSION OF SENTENCE

Date : 19-05-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
 HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Rajkumar Yadav, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Mujahid Ahmad, Adv.
 Mr. Vijay Kumar, Adv.
 Mr. Chand Qureshi, AOR

Mr. Pardeep Gupta, Adv.
 Mr. Parinav Gupta, Adv.
 Mrs. Mansi Gupta, Adv.
 Mrs. Shashi Verma, Adv.
 Dr. Mrs. Vipin Gupta, AOR

**For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Chandrakanta Sahoo, Adv.
Mr. Shantanu Singh, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

SLP (Crl.) No(s). 11950/2024 [ITEM NO. 33]

1. We have perused the report of the Medical Board on the issue of claim of juvenility of the appellant. We are unable to agree with the learned senior counsel appearing for the appellant that he was less than 18 years of age as on December, 1982, when the incident of crime took place. The plea of juvenility is, therefore, rejected.
2. Leave granted.
3. Learned senior counsel appearing for the appellant seeks some time to come prepared to argue the criminal appeal.
4. Re-list the criminal appeal for hearing in the month of September, 2025.
5. Let the original records of the trial court be requisitioned by the Registry. Once the original records are received, the soft copy of the same be provided to the learned counsel for the parties.

IA No. 19213/2025 in Crl. A. No. 3855/2024 [Item No. 33.1]

6. The appellant is reportedly suffering from neurological disorder and certain medical documents, being part of the application, have been relied upon by learned counsel for the appellant to secure his release on bail.

7. We find that the medical documents are quite old. The respondent – State of Uttar Pradesh shall constitute a Medical Board to examine the physical condition of the appellant and submit a report by 20.07.2025.

8. Re-list the application for suspension of sentence on 22.07.2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER